

[Sh. Mrutyunjaya Nayak]

direction to the Railway Minister to give priority to take up this project and improve the economic conditions of my district and do justice.

[Translations]

SHRI HARADHAN ROY (Asansol): Mr. Speaker, Sir, in the Kapesera area of E.C.L. in Bihar there are Karampura and Champapur collieries where about 300 Adivasi and Harijan workers handle loading work. I have come to know that they were transferred to Bengal two months ago. And in place of them 100 new workers have been engaged there. I have received information that those newly engaged workers are also being sent to Bengal. I would like to draw the attention of the hon. Minister to it that such action should not be taken. In all the industries in my area such actions are being taken. In this context, the Finance Minister, the Coal Minister and the Labour Minister had assured last time that the mining or industrial workers would not be transferred and in case such action was to be taken, a unit-wise talk with the trade unions would necessarily be held. At the same time, this assurance was also given that before closing down any factory, unit-wise talk would be held. So again I would like to say that such process must not be allowed to go on and transfers stopped.

SHRI RATILAL VARMA: Mr. Speaker, Sir, in India much importance has always been attached to teaching and teacher but day by day corruption is growing in the field of education. The teachers of Primary Schools in Gujarat are not paid adequate salary. They are paid salaries of only Rs.60 to 100 whereas much work is assigned to them. They are paid less than what they sign. It is very difficult for them even to pull on. They have no protection from the Government. So through you provide you I request the

Government to fix salary of and provide protection to the teachers who are important parts of our society. (*Interruptions*)

(English)

MR. SPEAKER: Please take your seat. Please understand that at 3 o'clock, Private Members' Business has to start. We have one or two Bills to be introduced and then, I have some papers to be laid on the Table of the House.

There are also matters under rule 377.

Today happens to be the last day of the Session. Today happens to be the Private Members' day and today happens to be a day on which we have to transact some other business also.

You have very very splendidly cooperated. Please understand the constraint of the time. Please understand the niceties and intricacies involved in it.

The hon. Minister. Item No.32.

14.53 hrs

BETWA RIVER BOARD (AMENDMENT)
BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri Vidyacharan Shukla, I beg to move for leave to introduce a Bill further to amend the Betwa River Board Act, 1976.

MR. SPEAKER: The question is:

* Published in the Gazette of India, Extraordinary, part II, Section 2, dated 20.12.1991.

"That leave be granted to introduce a bill further to amend the Betwa River Board Act, 1976."

The motion was adopted.

SHRI RANGARAJAN KUMARAMANGALAM: I introduce the Bill.

14.54 hrs

CONSTITUTION (SEVENTY-FIFTH)
AMENDMENT BILL*

(Amendment of article 332)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On behalf of Shri S.B. Chavan, I beg to move for leave to introduce a bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

SHRI RANGARAJAN KUMARAMANGALAM: I introduce the Bill.

14.54 1/2 hrs

SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL*

[English]

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): I beg to move for leave to introduce a Bill further to amend the supreme Court Judges (Conditions of Service) Act, 1958"

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Supreme Court Judges (Conditions of Service) Act 1958"

The motion was adopted.

SHRI K. VIJAYA BHASKARA REDDY: I introduce the Bill.

14.55 hrs

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

Minutes

[English]

SHRI BOLLA BULLI RAMAIAH (Eluru): Sir, I beg to lay on the Table Minutes (Hindi and English versions) of the Sitting of the Committee on Absence of Members from the Sittings of the House held on the 17th December, 1991.

MR. SPEAKER: Well, we have some